

...आप ने कहा था कि इस पर बिल लाना चाहिए और हम इस पर विचार करेंगे। यहां पर संसदीय कार्य मन्त्री बैठे हुए हैं। उन्होंने कहा था कि बिल लाना चाहिए। प्रधान मंत्री जी ने कहा था कि बिल लाना चाहिए और एक मेम्बर को यह आश्वासन दिया गया था कि यह बिल लाया जाएगा। आप के पक्ष के श्री उत्तम राठी भी इस बात को कह रहे हैं।...
(व्यवधान)...

अध्यक्ष महोदय : अब आप इसको रहने दीजिए। जितनी शक्ति आपने इसमें डाली थीं, उसको आप निकाल रहे हैं और अब इसकी जान मत निकालिये। मैं करूंगा इसको।

श्री राजनाथ सोनकर शास्त्री : ठीक है, हम आपकी बात मानते हैं लेकिन आप आज की बात को स्मरण रखिये।

12.26 hrs.

PAPERS LAID ON THE TABLE

Mineral Concession (Amendment) Rules, 1983

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 296 in Gazette of India dated the 9th April, 1983 under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT-6857/83]

Notification under Central Excise Rules, 1944, Reserve Bank of India (Note issue) Regulations 1935, Report on the Working and activities of New Bank of India for the year ended 31.12.1982 and Annual Report of Export-Import Bank of India, Bombay for 1982 and Auditor's Report thereon.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of the Notification Nos. G.S.R. 612 (E) and 613 (E) (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 together with an explanatory memorandum regarding exemption to all goods cleared for supply to the Oil and Natural Gas Commission and Oil India Limited for production for installation of Jack-up drilling rigs from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT—6858/83]
- (2) A copy of the Reserve Bank of India (Note Issue) Regulations, 1935 (as amended upto 11th May, 1983) (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in library. See No. LT 6859/83]
- (3) A copy of the Report (Hindi and English Versions) on the working and activities of the New Bank of India for the year ended the 31st December 1982 along with the Accounts and the Auditor's Report thereon, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT—6860/83]
- (4) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India Bombay for the year 1982 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981. [Placed in Library. See No. LT-6861/83].

Notifications under Export (Quality Control and Inspection) Act, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—